

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF **BHUMYA TEA COMPANY PVT. LTD.**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	BHUMYA TEA COMPANY PVT. LTD.
2.	Date of incorporation of corporate debtor	29.03.2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01409WB2005PTC102542
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 34A Metcalfe Street Jain centre 7th Floor Kolkata Kolkata WB 700013 IN Factory Address: 'Jamguri Tea Estate', Oating Dist. Golaghat, Assam 785603
6.	Date of closure of Insolvency Resolution Process	28.08.2023
7.	Liquidation commencement date of corporate debtor	03.12.2025 (Received on 19.12.2025)
8.	Name and registration number of the insolvency professional acting as liquidator	CA Santanu Brahma IBBI Regn. No.: IBBI / IPA-001 / IP-P-01482 / 2018-2019 / 12251 (AFA valid till 31.12.2025)
9.	Address and e-mail of the liquidator, as registered with the Board	AH-276, Salt Lake, Sector II, Kolkata 700091, WB IBBI Regd. Email: ip.santanubrahma@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	AH-276, Salt Lake, Sector II, Kolkata 700091, WB Process Email: cirp.bhumyatea@gmail.com
11.	Last date for submission of claims	18.01.2026 (determined from the date of receiving the Liquidation order)

Notice is hereby given that the National Company Law Tribunal Kolkata Bench has ordered the commencement of liquidation of the **Bhumya Tea Company Pvt. Ltd.** on **03.12.2025** (order received on 19.12.2025).

The stakeholders of **Bhumya Tea Company Pvt. Ltd.** are hereby called upon to submit their claims with proof on or before 18.01.2026, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Santanu Brahma

CA Santanu Brahma

Liquidator for Bhumya Tea Company Pvt. Ltd. (In Liquidation)

IBBI Regn. No.: IBBI/IPA-001/IP-P-01482/2018-2019/12251 (AFA valid till 31.12.2025)

Kolkata, the 23rd day of December, 2025

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Place : Kolkata

CA Santanu Brahma

Date : 23rd day of December, 2025

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Place : Kolkata

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Date : 23rd day of December, 2025

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Place : Kolkata **CA Santanu Brahma**
Date : 23rd day of December, 2025 Liquidator for Bhumya Tea Company Pvt. Ltd. (In Liquidation)
IBBI Regn. No.: IBBI/IPA-001/IP-P-01482/2018-2019/12251 (AFA valid till 31.12.2025)